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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CO.PET. 704/2014**

SH. AMARPREET SINGH OBEROI & ORS. Petitioners

Through: Mr. Krishnendu Datta, Advocate with
Mr. Shaunak Kashyap, Advocate

versus

A. N. BUILDWELL PVT. LTD. Respondent

Through: Ms. Ruchi Sindhwani, Advocate for
Official Liquidator
Mr. Ranjana Roy Gawai, Advocate with
Mr. Anshumaan Bahadur, Advocate for
applicant in CO.APPL.3967/2016

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER

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07.10.2016

CO.APPL.3935/2016

Issue notice.

Ms. Ruchi Sindhwani, learned counsel accepts notice on behalf of the
Official Liquidator and prays for time to file a reply.

Let the reply be filed within a period of two weeks from today.

Let notice now issue to the respondent-company, through counsel as well,
on the applicant taking necessary steps during the course of the day, returnable
on 26.10.2016, the date already fixed.

CO.APPL.3967/2016

Issue notice to the non-applicant by all permissible modes, including
dasti, on the applicant taking necessary steps during the course of the day,
returnable on 26.10.2016, the date already fixed.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by clicking on the QR code shown above.

The Order is downloaded from the DHJ Server on 02/05/2025 at 09:34:20

OCTOBER 07, 2016

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SIDDHARTH MRIDUL, J